

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3263
ANSWERED ON:11.02.2014
CHANDIGARH ADMINISTRATIVE SERVICES
Thakur Shri Anurag Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Chandigarh Administration by taking suo-moto decision of not adhering to the provisions of the Reorganization Act, 1966 of filling up the posts of Chandigarh Administrative Service with a certain percentage of Himachal Pradesh Administrative Service Officers, has violated the provisions of the Act;
- (b) if so, whether this issue has been raised with the Ministry by the State Government of Himachal Pradesh from time to time;
- (c) if so, the reasons for not disposing of the case till date; and
- (d) the time by which a final decision is likely to be taken?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d) No, Madam. Punjab Reorganization Act, 1966 does not lay down a ratio or prescribe the percentage of posts to be filled up on deputation.

The issue raised by the State Government of Himachal Pradesh was referred to Chandigarh Administration by the Ministry of Home Affairs.

Chandigarh Administration has made a reference to the Government of Himachal Pradesh to ascertain provisions/rules (if any) under the Punjab Re-organization Act, 1966 that provides for a share of posts to be filled up in Chandigarh Administration by SCS Officers of Himachal Pradesh.

Government of Himachal Pradesh has not provided any response to the Chandigarh Administration in this regard.